



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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January 08, 2024

RBI imposes monetary penalty on The Subramanianagar Co-operative Urban Bank Ltd., Salem, Tamil Nadu

The Reserve Bank of India (RBI) has, by an order dated December 19, 2023, imposed a monetary penalty of ₹25,000/- (Rupees Twenty Five thousand only) on The Subramanianagar Co-operative Urban Bank Ltd., Salem, Tamil Nadu (the bank) for non-compliance with the directions issued by RBI on 'Board of Directors - UCBs' read with the directions issued by RBI on 'Loans and advances to directors, their relatives, and firms/concerns in which they are interested'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949 (AACS).

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

Background

The statutory inspection of the bank conducted by RBI with reference to its financial position as on March 31, 2022, and examination of the Inspection Report, Risk Assessment Report and all correspondence related thereto revealed, *inter alia*, that the bank had extended loans to a relative of a director. Consequently, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for failure to comply with the aforesaid directions, as stated therein.

After considering the bank's reply to the notice and oral submissions made by it during the personal hearing, RBI came to the conclusion that the charge of non-compliance with the aforesaid directions issued by RBI was substantiated and warranted imposition of monetary penalty on the bank.

(Yogesh Dayal)
Chief General Manager

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